



2026:AHC-LKO:41008

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 4463 of 2026

Shaifali Gupta Alias Dolli

.....Applicant(s)

Versus

State Of U.P. Thru. Addl. Chief Secy. Deptt. Home
Lko.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Gulam Mustafa
Counsel for Opposite Party(s)	:	G.A.

Court No. - 11

HON'BLE RAJEEV SINGH, J.

1. Heard learned counsel for the applicant and learned AGA for the State.
2. The present bail application has been filed by the applicant with prayer to enlarge her on bail in Case Crime No. 96 of 2026 u/s 108 BNS, Police Station- Gangaghat, District- Unnao.
3. Learned counsel for the applicant submits that there is no ingredient of abetment, even then, the charge-sheet has been submitted. He further submits that the applicant is in jail since 27.02.2026, she is ready to cooperate in the proceedings, hence, she may be enlarged on bail.
4. Learned AGA opposes the prayer of the applicant and submits that after collecting sufficient evidence, charge-sheet was submitted.
5. Considering the submissions of learned counsel for the parties and going through the contents of the bail application as well as other relevant documents, it is evident that in the suicide note, it is mentioned that the applicant and in-laws will be responsible for death of the deceased. This cannot be said that this is an evidence of abetment. Therefore, it is a fit case for bail.
6. The bail application is ***allowed***.
7. Let the applicant- **Shaifali Gupta Alias Dolli** who is involved in

aforementioned case crime be released on bail on her furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned subject to following conditions:

(i) The applicant shall not commit or participate in any offence similar to the offence of which she is accused, or suspected, of the commission of which she is suspected.

(ii) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade her from disclosing such facts to the Court or to any police officer or tamper with the evidence.

(iii) The applicant shall file an undertaking to the effect that she shall not seek any adjournment on the date fixed for evidence when the witnesses are present in Court. In case of default of this condition, it shall be open for the Trial Court to treat it as abuse of liberty of bail and pass orders in accordance with law.

(iv) The applicant shall remain present before the Trial Court on each date fixed, either personally or through her counsel. In case of her absence, without sufficient cause, the Trial Court may proceed against him under Section 229-A I.P.C./269 B.N.S.

(v) In case, the applicant misuses the liberty of bail during trial and in order to secure his presence proclamation under Section 82 Cr.P.C./84 B.N.S.S. may be issued and if applicant fails to appear before the Court on the date fixed in such proclamation, then, the Trial Court shall initiate proceedings against her, in accordance with law, under Section 174-A I.P.C./209 B.N.S.

(vi) The applicant shall remain present, in person, before the Trial Court on dates fixed for (1) opening of the case, (2) framing of charge and (3) recording of statement under Section 313 Cr.P.C./351 B.N.S.S. If in the opinion of the Trial Court absence of the applicant is deliberate or without sufficient cause, then it shall be open for the Trial Court to treat such default as abuse of liberty of bail and proceed against her in accordance with law.

8. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

(Rajeev Singh,J.)

June 12, 2026
Arpan